



2026:AHC-LKO:40330-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. WRIT PETITION No. - 4239 of 2026

Smt. Shikha Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
Lko. And Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Kumar, Ankita Verma
Counsel for Respondent(s)	:	G.A., Ram Sumiran Yadav

Court No. - 9

**HON'BLE RAJESH SINGH CHAUHAN, J.
HON'BLE DIVESH CHANDRA SAMANT, J.**

Order on Writ Petition and I.A. No. 02 of 2026 (Disposal Application)

1. Heard learned counsel for the petitioner, Shri G.D. Bhatt, learned AGA for the State and Sri Ram Sumiran Yadav, learned counsel for the opposite party no.4.
2. By means of this petition, the petitioner has prayed for quashing of the F.I.R. dated 08.03.2026 bearing Case Crime No. 0101 of 2026 under Section 125(b) and 281 of B.N.S., Police Station-Gomti Nagar, District-Lucknow.
3. This Court vide order dated 06.05.2026 directed the parties to appear before the learned Senior Registrar of this Court for verification of the compromise entered into between the parties. Order dated 06.05.2026 is reproduced hereinbelow:-

"1. Sri Ram Sumiran Yadav, Advocate has filed his power on behalf of the respondent No.4, which is taken on record. Office is directed to print his name in the cause list on behalf of the respondent.

2. Heard Sri Ajeet Kumar, learned counsel for the petitioner, learned A.G.A. for the State and learned counsel for respondent no.4.

3. This writ petition has been filed challenging an F.I.R. bearing Case Crime No.0101 of 2026, under Section 125(b) and 281 of B.N.S., 2023,

Police Station Gomti Nagar, District Lucknow.

4. Learned counsel for the petitioner submits that the parties have settled their dispute amicably and entered into a compromise, which has been placed on record as Annexure No. 2 to the writ petition. He, thus, submits that the impugned F.I.R. may be quashed on the basis of the aforesaid compromise.

5. Learned counsel for respondent No. 4 does not dispute the contention of learned counsel for the petitioner and submits that the impugned F.I.R. may be quashed.

6. Learned A.G.A. submits that, in case the parties have entered into a compromise, the said compromise be verified and order may be passed accordingly.

7. In view of above, the parties are directed to appear before the Senior Registrar of this Court on 19.05.2026 for verification of the compromise, who, after verifying the compromise in the presence of the parties, shall submit a report before the next date of listing.

8. List in week commencing 25.05.2026.

9. Till the next date of listing, the petitioner shall not be arrested in connection with the impugned F.I.R. subject to her co-operation in the investigation."

4. In compliance of the aforesaid order, the parties appeared before the learned Senior Registrar of this Court for verification of the compromise entered into between them and learned Senior Registrar has submitted his report dated 19.05.2026, which is on record. The verification report of the learned Senior Registrar dated 19.05.2026 is reproduced hereinbelow:-

"Vide Hon'ble Court's order dated 06.05.2026, both parties were directed to appear before the undersigned today for verification of compromise deed. The said compromise deed is annexed in original with annexure A-2 to the Writ Petition.

Today, sole petitioner namely, Smt. Shikha Singh W/o Amit Singh

alongwith her learned counsel Shri Ajeet Kumar, advocate AND opposite parties no. (4) Satyavan S/o Kripashankar alongwith his learned counsel Sri Ram Sumairan Yadav, advocate, are present before me. Vakalatnamas of counsels for both the parties are on record. The proof of identity i.e. original Aadhar Card is produced by both the parties, at the time of verification.

The contents of the said compromise deed have been read over and explained to both the parties to the compromise deed and they have accepted the execution of the same according to their free will and as a token thereof they have affixed their photographs, put their signatures and L.T.I.s/R.T.I. which are duly attested and verified by their respective counsels.

In view of the said facts, the compromise between petitioner namely Smt. Shikha Singh W/o Amit Singh AND opposite parties no. (4) Satyavan S/o Kripashankar is being verified by me today i.e. 19th day of May, 2026.

The report is submitted before Hon'ble Court for orders."

5. Learned counsel for opposite party no.4 has also submitted that the dispute between the parties has been amicably settled.

6. Learned counsels for both the parties have given undertaking on behalf of the parties that the parties shall abide by all terms and conditions of the settlement agreement dated 29.04.2026.

7. The Apex Court in re: **Unnikrishnan alias Unnikuttan vs. State of Kerala**, reported in **(2018) 15 Supreme Court Cases 343**, has observed that even if the offence(s) in question is / are not compoundable within the scope of Section 320 Cr.P.C. even then considering the facts and circumstances of the case in question the Constitutional Court may allow the parties to compound such offence(s) on the basis of compromise arrived at between the parties.

8. Considering the aforesaid facts and circumstances of the issue in question, particularly, the fact that the present petitioner and the private opposite party have settled the dispute through compromise entered into between the parties

and the verification report to this effect has been made part of the record, therefore, compelling the prosecution to prosecute the present petitioner would be a futile exercise and in view of the dictum of the Hon'ble Supreme Court rendered in re: **B.S. Joshi and others Vs. State of Haryana and Another; 2003 (4) SCC 675, Gian Singh vs. State of Punjab (2012) 10 SCC 303; State of Rajasthan vs. Shambhu Kewat, (2014) 4 SCC 149; State of Madhya Pradesh vs. Deepak (2014) 10 SCC 285; State of Madhya Pradesh vs. Manish (2015) 8 SCC 307; J.Ramesh Kamath vs. Mohana Kurup (2016) 12 SCC 179; State of Madhya Pradesh vs. Rajveer Singh (2016) 12 SCC 471 and Parbatbhai Ahir vs. State of Gujarat (2017) 9 SCC 641**, the entire proceedings of the aforesaid criminal case are hereby quashed.

9. Liberty is given to opposite party no.4 to file appropriate application before the competent court of law, if the terms and conditions of aforesaid settlement agreement are flouted.

10. The disposal application as well as petition are, therefore, **allowed**.

(Divesh Chandra Samant,J.) (Rajesh Singh Chauhan,J.)

June 5, 2026

Karan